

- to suggest more effective legal remedies and penal provisions in the Act, particularly with reference to making unlawful copies, camcording in cinema halls, interpolation/insertion of clips after certification and such similar issues.

The Committee is headed by a retired Chief Justice of High Court and has seven other members. The Committee would submit its report in a time bound manner.

(b) and (c) Central Board of Film Certification (CBFC) certifies films in accordance with the Cinematograph Act, 1952 and the Rules and guidelines framed thereunder. While certifying films, CBFC, *inter-alia*, ensures that:

- (i) visuals or words which promote communal, obscurantism, anti-scientific and anti-national attitudes are not presented; and
- (ii) the sovereignty and integrity of India is not called in question.

(d) No, Sir.

Reorganisation of CBFC

2241. SHRI SALIM ANSARI:

SHRI JAI PRAKASH NARAYAN SINGH:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether it is a fact that Government has received representations from several organisations urging Government to reorganize the Central Board of Film Certification (CBFC);
- (b) if so, the details thereof and Government's reaction thereto;
- (c) whether Government is aware that in spite of clearing the films by the Board, the fundamental organizations do not allow the films to be screened; and
- (d) if so, the steps Government proposes to take in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI): (a) and (b) Keeping in view the suggestions received from various quarters; also to enable Central Board of Film Certification (CBFC) to deal with contemporary requirements of certification and

increased transparency/efficiency, the Ministry of I&B has constituted an Expert Committee to inter-alia, review the mandate and functioning of CBFC.

The Committee is headed by a retired Chief Justice of High Court and has seven other members. The Committee would submit its report in a time bound manner.

(c) and (d) Under the Indian Constitutional scheme, the powers of certifying films for exhibition vests with the Central Government vide entry 60 of the Union List, the powers available to the State Government under entry 33 of the State List are circumscribed by the former. Once Certification is granted by CBFC, it is expected that all State instrumentalities, would respect the certification process and allow a film to be screened without any let or hindrance.

No extraneous organization has the legal right to interfere with the screening of a film once certification is granted.

Vacancies in AIR and Doordarshan

2242. SHRI RAJIV PRATAP RUDY: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether a large number of posts are lying vacant in AIR and Doordarshan;

(b) if so, the details thereof along with the number of vacant posts at various levels, AIR and Doordarshan Kendra-wise;

(c) whether Doordarshan and AIR are facing shortage of adequate staff;

(d) if so, the details thereof indicating since when the shortage is experienced and the reasons therefor;

(e) whether the efficiency of transmitters in certain tribal regions has been reduced due to their ageing;

(f) if so, the measures taken by Government;

(g) whether Government is considering to give autonomy to the Doordarshan channels; and

(h) if so, the details thereof?